

F MINUTES OF THE MEETING No. 53/10 dated 31.3.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.52/10 for confirmation and confirmed and adopted the same without any change.

Case No A-141 NC No.53/10 Dated 31.3.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/1219 /AM10/DES-IV RLA F.No.03/95/40/614/AM10
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The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of Deptt. of C&PC(Chem Div.) the Committee decided to call for the following information from the firm as under:-

1. Production and consumption data duly certified by Central Excise.

Accordingly the case may be re-listed on 28.4.2010. Letter issued on 31.3.2010.

Case No A-142 NC No.53/10 Dated 31.3.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1240 /AM10/DES-IV RLA F.No.03/94/40/595/AM10
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The Committee considered the case as per agenda. On the basis of written comments dt. 31.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. The quantity of by product i.e glycerin obtained in the manufacturing and its commercial value along with documentary evidence.
2. Calculation sheet to arrive at the quantity of raw material asked on the basis of TFM content in export and import
3. Production/consumption data for last 3 years duly certified by Central Excise for the item of export under reference.

Accordingly the case may be re-listed on 28.4.2010.

Case No A-143 NC No.53/10 Dated 31.3.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1237 /AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda. On the basis of written comments dt. 31.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. The quantity of by product i.e glycerin obtained in the manufacturing and its commercial value along with documentary evidence.
2. Calculation sheet to arrive at the quantity of raw material asked on the basis of TFM content in export and import
3. Production/consumption data for last 3 years duly certified by Central Excise for the item of export under reference.

Accordingly the case may be re-listed on 28.4.2010.

Case No A-144 NC No.53/10 Dated 31.3.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1241 /AM10/DES-IV RLA F.No.03/94/40/593/AM10
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The Committee considered the case as per agenda. On the basis of written comments dt. 31.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. The quantity of by product i.e glycerin obtained in the manufacturing and its commercial value along with documentary evidence.
2. Calculation sheet to arrive at the quantity of raw material asked on the basis of TFM content in export and import
3. Production/consumption data for last 3 years duly certified by Central Excise for the item of export under reference.

Accordingly the case may be re-listed on 28.4.2010.

Case No A-145 NC No.53/10 Dated 31.3.10	M/ s Hindustan Platinum (P) Ltd, Mumbai F.No.01/83/162/1219 /AM10/DES-IV RLA F.No.03/94/39/16/AM07 Lic.No.0310423418 dated 16.3.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/69/2006-Ch-II dated 30.3.2010 and DIPP forwarded vide their U.O.No.NIL dated 31.3.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Ammonium Hexachloroplatinate (Platinum content 44%)	1 Kg	Platinum Ingots/Unwrought/Powder	0.446 Kg
Potassium Hexachloroplatinate (Platinum content 40%)	1 Kg	Platinum Ingots/Unwrought/Powder	0.406 Kg
Chloro Platinic Acid (Platinum content 10%)	1 Kg	Platinum Ingots/Unwrought/Powder	0.101 Kg
Platinum Contacts	1 Kg	Platinum Ingots/Powder/Sponge	1.02 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-7 NC No.53/10 Dated 31.3.10	M/ s Piramal Glass Ltd, F.No.01/83/162/1045 /AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18/2/2010 issued by this office. Reminder issued on 31.3.2010. Accordingly the case may be re-listed on 28.4.2010.

Case No C-8 NC No.53/10 Dated 31.3.10	M/ s Permali Wallace (P) Ltd, Bhopal F.No.01/83/162/1044 /AM10/DES-IV
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The Committee considered the case as per agenda. The firm vide letter dated 15.1.2010 has requested for fixation of SION for the export product PermaWood Boards and Components made out of PermaWood Boards. The firm has stated that they are the only manufacture of the export product. The Committee decided to reject the case since the firm is the sole manufacture of the export product and SION is applicable for all the manufacturer.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-267 NC No.53/10 Dated 31.3.10	M/ s Lucky Forms (P) Ltd Mumbai F.No.01/83/162/975 /AM10/DES-IV
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The Committee considered the case as per agenda and defer the case for four weeks for want of reply from the RLA to the letter dated 23.3.2010. The Committee decided to issue reminder to RLA.. Accordingly the case may be re-listed on 28.4.2010.

Case No M-268 NC No.53/10 Dated 31.3.10	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/902 /AM08/DES-IV RLA No.03/95/40/405/AM08 Lic.No.0310438024 dated 1.8.2007
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The Committee considered the case as per agenda . The representations dated 2.12.2009 and 10.2.2010 has been considered. In view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/93/2007-Ch.II dated 30.3.2010, the Committee decided to correct the export item and increase the quantity of import item as under :-

From

Export Item	Import Item & Quantity
STERO TRS 20 Tri Decy Alcohol Ether Sulphate (active cont: 25-28%)	1. Tridecyl Alcohol - 0.0457 Kg 2. Ethylene Oxide – 0.201 Kg

To

STERO TRS 20 (Sodium salt of Iso tridecanol 13 mole ethoxylated sulfonate 70%)	1. Iso Tridecanol - 0.1085 Kg 2. Ethylene Oxide – 0.315 Kg

From

Export Item	Import Item & Quantity
STEROL 1618200 (F)	1. Cetostearyl Alcohol – 0.106 Kg

Cetostearyl Alcohol 48-50 moles ethoxylates	2. Ethylene Oxide - 0.893 Kg
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To

Export Item	Import Item & Quantity
STEROL 161850 (F) Cetostearyl Alcohol average 48-50 moles ethoxylates	1. Cetostearyl Alcohol – 0.106 Kg 2. Ethylene Oxide - 0.893 Kg

The quantity and other description mentioned in the minutes of ALC M.No.45/08 dated 13.2.2008 in Case No.A-1427 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-269 NC No.53/10 Dated 31.3.10	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/1932 /AM08/DES-IV RLA No.03/95/40/136/AM08 Lic.No.0310432838 dated 15.6.2007
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The Committee considered the case as per agenda . The representations dated 2.12.2009 and 10.2.2010 has been considered. In view of the written comments forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/93/2007-Ch.II dated 30.3.2010, the Committee decided to allow the 2 export items more in addition to the items allowed vide minutes of the M.No.3/83-ALC1/2008 dated 16.4.2008 in Case No.124/46/83-ALC1/2007 as under:-

Export Item	Import Item & Quantity
STER PEG 1500 CPH [Poly Ethylene Glycol 1500]	1. Diethylene Glycol – 0.070 Kg 2. Ethylene Oxide – 0.923 Kg
STER PEG 1500 (CPU) {Poly Ethylene Glycol 1500}	1. Diethylene Glycol – 0.070 Kg 2. Ethylene Oxide – 0.923 Kg

. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-270 NC No.53/10 Dated 31.3.10	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/1889 /AM08/DES-IV RLA No.03/95/40/1564/AM07 Lic.No.0310427360 dated 19.4.2007
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The Committee considered the case as per agenda . The representation dated 2.12.2009 and 10.2.2010 has been considered. In view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/93/2007-Ch.II dated 30.3.2010, U.O.No.14010/119/2007-Ch-II dated 23.3.2009 and U.O.No.14010/93/2007-Ch-II dated 12.2.2010 the Committee decided to allow the items as under :-

Export Item	Quantity	Import Item	Quantity
STER TRS 20 (Sodium salt of Iso tridecanol 13 mole ethoxylated sulfonate 70%)	1 Kg	1. Iso tridecanol 2. 2. Ethylene Oxide	0.1085 Kg 0.315 Kg
Sterocare CM 1000 (LCP) Cetostearyl alcohol 18 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.249 Kg 0.771 Kg
STER PEG 1500 (CPU) {Poly Ethylene Glycol 1500}	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.070 Kg 0.923 Kg

The above norms are fixed in supersession of the norms already fixed in M.No.50/83 dated 18.3.2009 in Case No.6/14/83 ALC1/2008.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

1	Case No.:25/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM07/	RLA File :05/24/040/00398/AM07/	Lic.No/Date:0510190747 13.09.2006	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda. During the personal hearing on 17.2.2010 the representative of the firm requested time to provide amended licence. The firm has not provided the amended licence. The Committee decided to issue reminder to the firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.4.2010. Reminder issued on 31.3.2010.			

2	Case No.:430/24/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/01222/AM07/	RLA File :03/95/040/01333/AM07/	Lic.No/Date:0310417878 01.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the written comments dated 31.3.2010 forwarded by the DIPP, the Committee decided to approve the case as applied for taking cue from SION-A-2866, except item No.2 of the import item which is allowed as under:- Adhesive (100% solid) (Rubber Based hot Melt) - 2400 Kg RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 28.4.2010.			

4	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 28.4.2010.			

5	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 28.4.2010.			

6	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 28.4.2010.			

7	Case No.:74/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00080/AM09/	RLA File :08/24/040/00253/AM07/	Lic.No/Date:0810065898 11.07.2007	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (DES-I) as the export product is Engineering item..			

8	Case No.:10/39/83-ALC1/2007	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Transferred to Different Section
	HQ File :01/83/050/01589/AM08/	RLA File :08/24/040/00187/AM08/	Lic.No/Date:0810068621 22.11.2007	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (DES-I) as the export product is Engineering item..			

9	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 28.4.2010. Reminder issued on 31.3.2010. .			

10	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28/4/2010.			

c	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.4.2010.			

12	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

13	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

14	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SS1). Accordingly the case may be re-listed on 17.3.2010..			

	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HO File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590	Defer

15			18.05.2009	Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SSl). Accordingly the case may be re-listed on 17.3.2010..				

16	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SSl). Accordingly the case may be re-listed on 17.3.2010..			

17	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/2/2009 by DC(SSl). Accordingly the case may be re-listed on 17.3.2010..			

18	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda. The firm has provided information vide letter dated 24.2.2010. The written comments offered by the representative of DIPP stating that the firm may be advised to revise their approved formulation from Drug Controller indicating the raw material therein as per description of import item. Accordingly the Committee decided to issue letter to the firm and defer the case for four weeks. Accordingly the case may be re-listed on 28.4.2010. Letter issued on 31.3.2010.			

19	Case No.:30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

20	Case No.:25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/15/2008-PC.II dated 10.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flowtreat 5334	1 Kg	1. 1-Octadecanol 2. Acrylic Acid 3. Xylene	0.3654 Kg 0.1042 Kg 0.6380 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

22	Case No.:19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the written comments forwarded by the DIPP, the Committee decided to approve the case as applied for taking cue from SION-A-2866 and on the basis of Central Excise Certificate furnished by the firm.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:34/53/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01021/AM10/	RLA File :37/24/040/00001/AM09/	Lic.No/Date:3710001030 09.07.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

	Case No.:63/21/83-ALC1/2009	Partv Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:53/83-ALC1/2009	Status:Case
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24			31.03.2010	Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

25	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and copy sent to technical authority on 18.3.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.4.2010.			

26	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by DC(SS1). Reminder dated 3.3.2010 issued by this office. Accordingly the case may be re-listed on 28.3.2010.			

27	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by DC(SS1). Reminder dated 3.3.2010 issued by this office. Accordingly the case may be re-listed on 28.4.2010.			

28	Case No.:15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

	Case No.:55/34/83-ALC1/2009	Partv Name:ITC LIMITED	Meet No/Date:53/83-ALC1/2009	Status:Case
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29			31.03.2010	Approved
	HQ File :01/83/050/00640/AM10/	RLA File :09/24/040/00145/AM10/	Lic.No/Date:0910039165 31.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 31.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Multilayer Liquidpak Board	1000 MT	1. Wood Pulp 2. Latex (SBR) 50% DRC 3. Kaolin 4. Wet and Chemicals (Oxidised Starch, Spray Starch, Lubricant (NOPCO 1097, Dispersing Agent, Defoamers)) 5. Calcium Carbonate 6. Poly Kraft Paper/wrapper 7. Core Pipes 8. Core Plugs 9. Stretch Film	870.0 MT 25.75 MT 12.19 MT 18.47 MT 118.3 MT As per packing policy - do - - do - - do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.4.2010.			

31	Case No.:32/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01019/AM10/	RLA File :07/21/040/00581/AM10/	Lic.No/Date:0710067250 29.09.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

	Case No.:36/53/83-ALC1/2009	Partv Name:FICUS PAX PVT. LTD..	Meet No/Date:53/83-ALC1/2009	Status:Case
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32			31.03.2010	Deferred
	HQ File :01/83/050/01023/AM10/	RLA File :07/21/040/00582/AM10/	Lic.No/Date:0710067242 29.09.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

33	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8/1/2010 issued by this office. Reminder issued on 22.2.10. Reply to the D/L received on 5.3.2010. Accordingly the case may be re-listed on 28.4.2010.			

34	Case No.:9/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED		Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00542/AM10/	RLA File :09/24/040/00210/AM10/		Lic.No/Date:0910039456 05.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch.II dated 15.2.2010 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	2-Amino-4-Hydroxyethylaminoanisol/Jaracol AHEA	1 Kg	1. 4-Methoxy-3-Nitro Acetanilde 2. Vanisperse 3. Dioxitol (Ethyl Diglycol) 4. Chloro Ethyl Chloro Formate/2 Chloro Ethyl Chloro Formate (CECF)	2.063 Kg 0.006 Kg 7.162 Kg 1.340 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

	Case No.:10/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00543/AM10/	RLA File :09/24/040/00224/AM10/	Lic.No/Date:0910039457 05.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch.II dated 15.2.2010 as under:-			

35	Export Item	Qty.	Import Item	Qty.
	2-Methyl-5 hydroxyethylaminophenol/Jaracol 2M5HEAP	1 Kg	1. 5-Amino O Methyl Phenol (2M5AP)	1.602 Kg
			2. Chloro Ethyl Chloro Formate	2.050 Kg
			3. Trisodium Citrate (TSC)	3.011 Kg
			4. Calsolene Oil (CSO)	0.007 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 30/3/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.4.2010.			

37	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 30/3/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.4.2010.			

38	Case No.:19/29/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Rejected
	HQ File :01/83/050/00552/AM10/	RLA File :03/95/040/00353/AM10/	Lic.No/Date:0310540591 07.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 4/1/2010 and reminder dated 5/2/2010 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

39	Case No.:25/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01012/AM10/	RLA File :31/24/040/00120/AM10/	Lic.No/Date:3110040233 08.10.2009	Defer Date:28.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010

40	Case No.:22/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01009/AM10/	RLA File :31/24/040/00119/AM10/	Lic.No/Date:3110040263 09.10.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

41	Case No.:21/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01008/AM10/	RLA File :07/21/040/00650/AM10/	Lic.No/Date:0710067622 16.10.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

42	Case No.:15/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01002/AM10/	RLA File :07/21/040/00681/AM10/	Lic.No/Date:0710067941 30.10.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

43	Case No.:33/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01020/AM10/	RLA File :07/21/040/00696/AM10/	Lic.No/Date:0710067977 03.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

44	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.4.2010.			

45	Case No.:20/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01007/AM10/	RLA File :07/21/040/00739/AM10/	Lic.No/Date:0710068281 13.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

46	Case No.:29/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01016/AM10/	RLA File :07/21/040/00747/AM10/	Lic.No/Date:0710068279 13.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

47	Case No.:30/53/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01017/AM10/	RLA File :08/24/040/00204/AM10/	Lic.No/Date:0810084239 18.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

48	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

49	Case No.:27/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01014/AM10/	RLA File :07/21/040/00778/AM10/	Lic.No/Date:0710068452 23.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 28.4.2010.			

	Case No.:7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
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c	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 28/4/2010.			

51	Case No.:10/37/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00693/AM10/	RLA File :10/24/040/00091/AM10/	Lic.No/Date:1010036134 30.11.2009	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board Accordingly the case may be re-listed on 28/4/2010.				

52	Case No.:37/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01024/AM10/	RLA File :07/24/040/00332/AM10/	Lic.No/Date:0710068531 30.11.2009	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 28.4.2010.				

53	Case No.:36/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356 01.12.2009	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 28/4/2010.				

54	Case No.:37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 28/4/2010.				

55	Case No.:38/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01025/AM10/	RLA File :07/24/040/00336/AM10/	Lic.No/Date:0710068619 02.12.2009	Defer Date:28.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010

56	Case No.:26/53/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01013/AM10/	RLA File :31/24/040/00176/AM10/	Lic.No/Date:3110040987 08.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

57	Case No.:1/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00765/AM10/	RLA File :03/94/040/00800/AM10/	Lic.No/Date:0310551178 16.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

58	Case No.:2/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00766/AM10/	RLA File :03/94/040/00801/AM10/	Lic.No/Date:0310551188 16.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

59	Case No.:4/41/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00768/AM10/	RLA File :34/24/040/00020/AM10/	Lic.No/Date:3410025910 17.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Baroda letter No.34/24/40/20/AM10 dated 11/3/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

60	Case No.:9/53/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00996/AM10/	RLA File :03/95/040/00562/AM10/	Lic.No/Date:0310551332 17.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

61	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

62	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

63	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

64	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

65	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

	Case No.:10/41/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
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66	HQ File :01/83/050/00774/AM10/	RLA File :09/24/040/00349/AM10/	Lic.No/Date:0910040372 18.12.2009	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.				

67	Case No.:12/41/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00776/AM10/	RLA File :04/24/040/00139/AM10/	Lic.No/Date:0410110310 22.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 31.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acrylo Nitrile Rubberised Cork Sheets & Strips Gr:RC70C Natural Colour containing Min. 27.5% Nitrile Rubber & Min. 60% Cork	100 Kg	1. Granulated Cork 2. Acrylo Nitrile Butadiene Rubber	62.86 Kg 28.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

68	Case No.:17/41/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00781/AM10/	RLA File :08/24/040/00240/AM10/	Lic.No/Date:0810085203 22.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

69	Case No.:19/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01006/AM10/	RLA File :07/21/040/00877/AM10/	Lic.No/Date:0710069041 22.12.2009	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

	Case No.:31/53/83-ALC1/2009	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HO File :01/83/050/01018/AM10/	RI A File :04/24/040/00266/AM09/	Lic No/Date:0410110388	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/72/2010-TSW/ dated 30.3.2010 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Double Glazed Glass (26 mm DUG Comprising of 6 mm KT-440 HS + 15 mm air gap + 5 mm clear HS glass)	1.00 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	6 MM Reflective Glass	1.05 Sq. Mt.
2.	5 MM Clear Glass	1.05 Sq. Mt.
3.	Aluminium Spacers of Relevant thickness	Net + 2% wastage (in running meter)
4.	Molecular Sieve (Phonossord)	3.6 gram per meter of net content of Aluminium Spacer used or applied quantity whichever is less
5.	Butyl Sealant	10 gram per meter of net content of Aluminium Spacer used or applied quantity whichever is less
6.	Silicon Sealant of various grade	119 gram per meter of net content of Aluminium Spacer used or applied quantity whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/53/83-ALC1/2009

Party Name:SHIVALIK POLYADD INDUSTRIES LTD.

Meet No/Date:53/83-ALC1/2009
31.03.2010

Status:Case
Deferred

HQ File :01/83/050/01015/AM10/

RLA File :08/24/040/00075/AM10/

Lic.No/Date:0810085364
29.12.2009

Defer
Date:28.04.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010

72	Case No.: 10/53/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00997/AM10/	RLA File :03/95/040/00668/AM10/	Lic.No/Date:0310554478 08.01.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.				

73

Case No.:1/45/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
HQ File :01/83/050/00822/AM10/	RLA File :03/95/040/00681/AM10/	Lic.No/Date:0310556352 21.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 31.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Self Adhesive paper (160 GSM +/-10%) with adhesive coating weight of 20 gm/sqm.	1 Sq.Mtr.	1. Chromo Paper (75 GSM+/- 10%)	1.04 Sq. Mtr.
		2. Adhesive (100% solid) (Rubber based hot melt)	0.024 Kg
		3. Silicon Coated Paper (62 GSM+/- 10%)	1.04 Sq. Mtr.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:2/45/83-ALC1/2009	Party Name:SAMRAT PHARMACHEM LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved							
	HQ File :01/83/050/00823/AM10/	RLA File :03/95/040/00698/AM10/	Lic.No/Date:0310556523 21.01.2010	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/17/2010/Ch.II dated 29.3.2010 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cuprous Iodide</td><td>1 Kg</td><td>Iodine Crude</td><td>0.700 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Cuprous Iodide	1 Kg	Iodine Crude
Export Item	Qty.	Import Item	Qty.								
Cuprous Iodide	1 Kg	Iodine Crude	0.700 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

75	Case No.:3/45/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
	HQ File :01/83/050/00824/AM10/	RLA File :04/24/040/00268/AM10/	Lic.No/Date:0410110979 21.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 24.3.2010 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

76	Case No.:17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

77	Case No.:4/45/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Deffered
	HQ File :01/83/050/00825/AM10/	RLA File :08/24/040/00287/AM10/	Lic.No/Date:0810085936 22.01.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.4.2010.			

78	Case No.:5/45/83-ALC1/2009	Party Name:GOPSONS PAPERS LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00826/AM10/	RLA File :05/23/040/00161/AM10/	Lic.No/Date:0510256898 22.01.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.4.2010.			

Case No.:6/45/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
HQ File :01/83/050/00827/AM10/	RLA File :08/24/040/00193/AM10/	Lic.No/Date:0810086000 25.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/71/2007/Ch.II dated 29.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Gujchem NP – 100	1 Kg	1. Nonyl Phenol	0.047 Kg

(Nonyl Phenol 100 mole ethoxylate)		2. Ethylene Oxide	0.950 Kg
Gujchem TOA – 11 Tridecanol 11 mole Ethoxylate Containing 50% of Tridecyl alcohol 11 mole ethoxylate and 50% of C-14-C-15 alcohol 11 mole ethoxylate	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide 3. C ₁₄ -C ₁₅ Alcohol	0.15 Kg 0.696 Kg 0.15 Kg
Gujchem CO – 36 Castor Oil 36 mole ethoxylate	1 Kg	Ethylene Oxide	0.629 Kg
Gujchem CSA – 25 Cetostearyl Alcohol 25 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.193 Kg 0.805 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 7/45/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status: Case Approved
HQ File :01/83/050/00828/AM10/	RLA File :08/24/040/00133/AM10/	Lic.No/Date:0810086001 25.01.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/71/2007/Ch.II dated 29.3.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Gujchem WE C ₁₆ -C ₁₈ Fatty Alcohol 1.25 mole Ethoxylate	1 Kg	1. Ethylene Oxide 2. Cetostearyl Alcohol	0.169 Kg 0.831 Kg
Gujchem CO 36 Castor Oil 36 mole Ethoxylate	1 Kg	Ethylene Oxide	0.629 Kg
Gujchem CSA 80 (Ceto Stearyl Alcohol 80 mole ethoxylate)	1 Kg	1. Ethylene Oxide 2. Cetostearyl Alcohol	0.929 Kg 0.069 Kg
Gujchem TAA 10 Stearyl Amine 10 mole ethoxylate	1 Kg	1.Stearyl Amine 2. Ethylene Oxide	0.376 Kg 0.623 Kg
Gujchem TAA 5 Stearyl Amine 5 mole ethoxylate	1 Kg	1.Stearyl Amine 2. Ethylene Oxide	0.546 Kg 0.451 Kg
Gujchem NP 13 Nonyl Phenol 13 mole ethoxylate	1 kg	1. Nonyl Phenol 2. Ethylene Oxide	0.277 Kg 0.722 Kg
Gujchem NP 18	1 kg	1. Nonyl Phenol	0.217 Kg

Nonyl Phenol 18 mole ethoxylate		2. Ethylene Oxide	0.782 Kg
Gujchem TA 10 Tridecyl Alcohol 10 mole ethoxylate	1 kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.312 Kg 0.686 Kg
Gujchem SAA 20 Stearyl Amine 20 mole ethoxylate	1 kg	Ethylene Oxide	0.759 Kg
Gujchem OP 10 Para Octyl Phenol 10 mole ethoxylate	1 kg	1. Octyl Phenol 2. Ethylene Oxide	0.320 Kg 0.678 Kg
Gujchem OP 15 Para Octyl Phenol 15 mole ethoxylate	1 kg	1. Octyl Phenol 2. Ethylene Oxide	0.239 Kg 0.759 Kg
Gujchem OP 40 Para Octyl Phenol 40 mole ethoxylate	1 kg	1. Octyl Phenol 2. Ethylene Oxide	0.105 Kg 0.893 Kg
Gujchem DLA 6 Decyl Lauryl Alcohol 5 mole ethoxylate	1 kg	1. Lauryl Alcohol 2. Decyl Alcohol 3. Ethylene Oxide	0.214 Kg 0.230 Kg 0.554 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

82	Case No.:11/53/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00998/AM10/	RLA File :03/94/040/00944/AM10/	Lic.No/Date:0310557383 28.01.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

	Case No.:14/53/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
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83	HQ File :01/83/050/01001/AM10/	RLA File :30/24/040/00033/AM10/	Lic.No/Date:3010065216 02.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

84	Case No.:42/53/83-ALC1/2009	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01029/AM10/	RLA File :07/24/040/00405/AM10/	Lic.No/Date:0710069756 02.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

85	Case No.:13/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01000/AM10/	RLA File :07/21/040/01030/AM10/	Lic.No/Date:0710069803 03.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

86	Case No.:41/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01028/AM10/	RLA File :07/21/040/01032/AM10/	Lic.No/Date:0710069800 03.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

87	Case No.:40/53/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01027/AM10/	RLA File :08/24/040/00302/AM10/	Lic.No/Date:0810086261 04.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

88	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard				

copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010

89	Case No.:24/53/83-ALC1/2009	Party Name:ARCHIES LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01011/AM10/	RLA File :05/23/040/00183/AM10/	Lic.No/Date:0510258416 12.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

90	Case No.:35/53/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01022/AM10/	RLA File :50/24/040/00014/AM10/	Lic.No/Date:5010000250 18.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

91	Case No.:1/49/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00928/AM10/	RLA File :03/95/040/00742/AM10/	Lic.No/Date:0310561080 19.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

92

Case No.:2/49/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Approved
HQ File :01/83/050/00929/AM10/	RLA File :08/24/040/00323/AM10/	Lic.No/Date:0810086673 19.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC(Chem.Div) forwarded vide their U.O. No.14010/188/2003/Ch.II dated 17.8.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 349	1 Kg	1. H-Acid	0.399 Kg
		2. Sodium Nitrite	0.252 Kg
		3. Resorcinol	0.138 Kg
		4. 4-Nitro Amino Phenol	0.193 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

93	Case No.:3/49/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00930/AM10/	RLA File :03/94/040/00859/AM10/	Lic.No/Date:0310561134 19.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

94	Case No.:4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

95	Case No.:5/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00932/AM10/	RLA File :10/24/040/00116/AM10/	Lic.No/Date:1010037281 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

96	Case No.:6/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00933/AM10/	RLA File :10/24/040/00117/AM10/	Lic.No/Date:1010037282 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

97	Case No.:7/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00934/AM10/	RLA File :10/24/040/00118/AM10/	Lic.No/Date:1010037283 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
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98	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.			

99	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.				

100	Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.				

101	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

102	Case No.:12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.				

103	Case No.:13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:28.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.4.2010.

104	Case No.: 14/49/83-ALC1/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00941/AM10/	RLA File :03/95/040/00730/AM10/	Lic.No/Date:0310561191 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.4.2010.			

105	Case No.: 15/49/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00942/AM10/	RLA File :03/95/040/00744/AM10/	Lic.No/Date:0310561309 22.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

106	Case No.: 16/49/83-ALC1/2009	Party Name:PROEC ENERGY LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00943/AM10/	RLA File :05/24/040/00469/AM10/	Lic.No/Date:0510259237 23.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.4.2010.			

107	Case No.: 17/49/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00944/AM10/	RLA File :05/24/040/00483/AM10/	Lic.No/Date:0510259282 23.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy. Accordingly the case may be re-listed on 28.4.2010.			

108	Case No.: 12/53/83-ALC1/2009	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00999/AM10/	RLA File :04/24/040/00294/AM10/	Lic.No/Date:0410111820 23.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

109	Case No.:16/53/83-ALC1/2009	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01003/AM10/	RLA File :07/24/040/00451/AM10/	Lic.No/Date:0710070182 23.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

110	Case No.:39/53/83-ALC1/2009	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01026/AM10/	RLA File :07/24/040/00450/AM10/	Lic.No/Date:0710070181 23.02.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

111	Case No.:1/53/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00988/AM10/	RLA File :03/94/040/01085/AM10/	Lic.No/Date:0310565059 17.03.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

112	Case No.:3/53/83-ALC1/2009	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00990/AM10/	RLA File :31/24/040/00102/AM10/	Lic.No/Date:3110042423 17.03.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

113	Case No.:5/53/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00992/AM10/	RLA File :05/24/040/00522/AM10/	Lic.No/Date:0510260646 17.03.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
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114	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

115	Case No.:4/53/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00991/AM10/	RLA File :03/95/040/00846/AM10/	Lic.No/Date:0310565192 18.03.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

116	Case No.:6/53/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00993/AM10/	RLA File :03/95/040/00845/AM10/	Lic.No/Date:0310565267 18.03.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

117	Case No.:7/53/83-ALC1/2009	Party Name:GOKUL EXIMP	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00994/AM10/	RLA File :03/94/040/01047/AM10/	Lic.No/Date:0310565296 18.03.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

118	Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:28.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010				

119	Case No.:43/53/83-ALC1/2009	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01030/AM10/	RLA File :03/94/040/00951/AM10/	Lic.No/Date:0310565580 19.03.2010	Defer Date:28.04.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010

120	Case No.:44/53/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:53/83-ALC1/2009 31.03.2010	Status:Case Deferred
	HQ File :01/83/050/01031/AM10/	RLA File :03/94/040/01101/AM10/	Lic.No/Date:0310565893 22.03.2010	Defer Date:28.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.4.2010			

Date:08.04.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer